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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1091/2003

This the 1st day of May, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Manish Taneja
S/o Sh. Bal Krishan Taneja
working as Postal Asstt. in
Krishna Nagar Head Post Office,
R/o C-33 Guru Nanakpura Laxminagar
Delhi-110092.

...Applicant.

(By Advocate: Sh. Sant Lal)

Versus

1. The Union of India through
The Secretary,
M/o Communications, Deptt. of Posts,
Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General,
Delhi Circle,
Meghdoot Bhawan, New Delhi-110001.
3. The Sr. Postmaster, Krishna Nagar H.O.
Delhi-110051.Respondents.

O R D E R (ORAL)

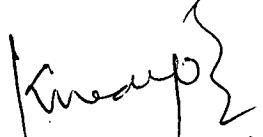
This OA has been filed seeking direction to the respondents to grant leave to the applicant for the periods from 7.6.2002 to 11.12.2002 on medical grounds as applied by the applicant. Applicant had applied for this leave and had also alleges that he has submitted medical certificates alongwith the leave application but despite making representation to higher authorities no order has been passed for grant of leave.

2. The perusal of this OA and the applications made by the applicant show that the department is unnecessarily delaying the applicant's case to mitigate about the rights of grant of leave. It is a very sorry state of affairs that despite the fact that applicant has made representations to higher

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authorities but even higher authorities is sitting silent and no order has been passed either sanctioning the leave or rejecting the leave.

3. Hence, I find that this OA can be disposed of at this stage directing the respondents to pass an appropriate speaking order with reasons within a period of one month from the date of receipt of a copy of this order. OA stands disposed of. No costs.


(KULDIP SINGH)
Member (J)

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